

long ago from the state Government of West Bengal regarding freight equalisation of raw cotton. The matter was referred to the Planning Commission. The Planning Commission set up an inter-Ministerial Group to examine this question. The Group has come to the conclusion that any scheme for freight equalisation for raw cotton would be inadvisable. The Government have accepted this recommendation.

#### Provision of Appeal to the Court Martials in Armed Forces

4706. SHRI D. B. CHANDRE GOWDA : Will the Minister of DEFENCE be pleased to state :

(a) whether the court martials held in the Armed Forces have the provision of appeal and written judgements;

(b) whether the British Army and other Armies in the world have one right of direct appeal to the High Court; and

(c) if so, whether there is any provision for verbatim record of evidence and written judgement ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) to (c). Under the Army Act, 1950 and the Air Force Act, 1950, there is a right of appeal against the finding/sentence of a Court Martial to the confirming officer/authority, and after confirmation to the authority superior to the confirming officer/authority. There is no provision of appeal against the decision of a Court Martial, under the Navy Act, 1957. However, all proceedings of the trial by Courts-Martial convened under the Navy Act, 1957 are reviewed by the Judge Advocate General of the Navy on his own with a view to see that there is no illegality or irregularity in the proceedings which could have occasioned a failure of justice.

There is no provision in the Army, Navy and Air Force Acts for a written judgement as in the case of the ordinary civil/criminal courts.

There is no right of appeal in the High Court against the verdict of a Court Martial according to the Codes of Britain, United States and Canada. However, there exists Court-Martial Appeal Court established in Britain by the Courts-Martial (Appeal) Act, 1951, for the purpose of hearing appeals from Army, Navy and Air-force Courts-Martial.

As per procedure laid down under the Army, Navy and Air Force Acts and the Rules framed thereunder, the proceedings of a Court Martial are taken down in a narrative form and also verbatim where considered necessary.

#### राष्ट्रीय राजपथ-30 को चौड़ा करना

4707. श्री चन्द्रदेव प्रसाद वर्मा : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय राजपथ-30 केवल इतनी चौड़ी है कि उस पर दानापुर से आरा तक एक समय में केवल एक ही मोटरगाड़ी आ-जा सकती है ; और

(ख) यदि हां, तो इस सम्बन्ध में हो रही कठिनाइयों को दूर करने के लिए इसको कब तक चौड़ा किया जायेगा ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांदराम) : (क) और (ख). राष्ट्रीय राजमार्ग संख्या 30 का दानापुर-आरा खंड अधिकतर इकहरी गली वाला है (यानपथ 3.5 मी०-12 फुट-और मिट्टी की पटरी) और यातायात के लिए कुछ अपर्याप्त है। दोगली तक चौड़ा करके सुधार करना कठिन है क्योंकि दोनों ओर की पट्टियों का विकास करना है और भूमि की चौड़ाई अपर्याप्त है और पास की जगह भी नीची है जहां कई स्थानों पर गंगा और सोन नदियों का पानी भर जाता है। पहले चरण में पटना से मीठा तक रेलवे लाइन के दक्षिण में एक नये संरेखन की जांच की जा रही है।